

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

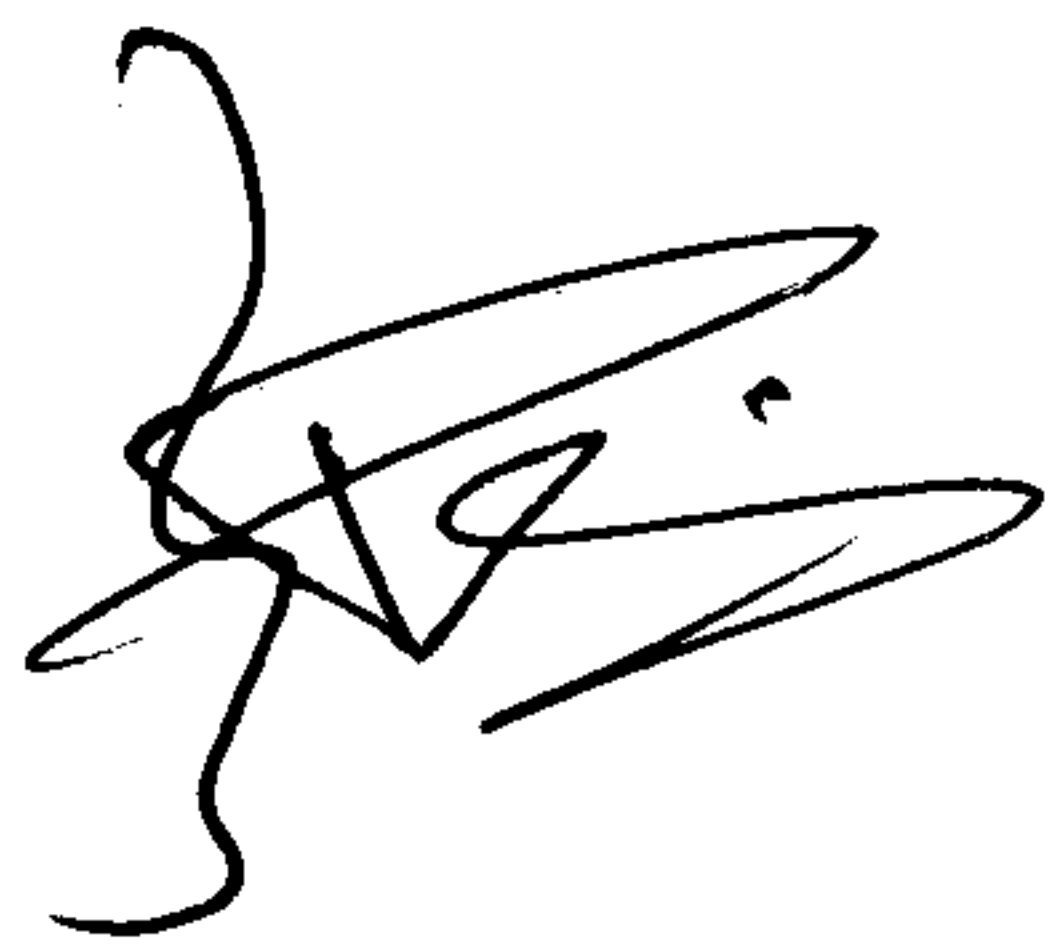
**IA 312 of 2018 in IA 201 of 2018 in
CP (IB) No.197/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2018**

Name of the Company: Usmanbhai Kasambhai Sindhi
V/s.
Pinakin Shah, RP of Meridian Extrusions Pvt
Ltd.

Section of the Companies Act: Section-9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	ADV.	Petitioner	
2.	Shivam D. Parikh	ADV.	Petitioner	
3.	Priyank S. Dave	ADV.	Petitioner	
4.	RAMESH MISHRA	ADV.	Respondent	Ramesh

ORDER

Advocates Mr. Jaimin Dave, Mr. Shivam Parikh and Mr. Priyank Dave are present for the Petitioner. Advocate Mr. Ramesh Mishra is present for the Respondent.

In view of the order passed in IA 201/2018, the instant application also become infructuous.

The IA 312/2018 stands dismissed as infructuous.

No cost.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 9th day of October, 2018